(9)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

T.A. No. 361/86 198

DATE OF DECISION 28.7.1989

Shri D.G.Bauiskar Petitioner

Advocate for the Petitioner(s)

Versus

Union of India and another Respondent s

Shri M.I.Sethna Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

MGIPRRND—12 CAT/86—3-12-86—15,000

(10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

Tr.A.No. 361/86

Shri D.G.Bawiskar,
C/o. Shri V.B.Rairkar,
Advocate,
68, Somwar Peth, Pune. .. Applicant

vs.

1. Union of India
through Secretary,
Ministry of Defence,
New Delhi.

2. General Manager,
Ordnance Factory,
Dehu Road, Pune. .. Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri P.S.Chaudhuri

Oral Judgment Dated: 28.7.1989

(PER; M.B.Mujumdar, Member (J)

Mr.M.I.Sethna, learned counsel for the respondents is present. However, Mr.V.B.Rairkar who appears for the applicant was present in the first sitting, but in the second sitting though we have waited for him upto 3.35 p.m. he has not turned up. It may be because he is not interested in arguing the case on behalf of the applicant.

2. Hence, as neither the applicant nor his advocate is present when the case was called out (at 3.35 p.m.), we dismiss the case, i.e. Tr.A.No. 361/86 for default of the applicant, with no order as to costs.

(P.S.Chaudhuri)
Member (A)

(M.B.Mujumdar)
Member (J)